

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 183/2016
OA No. 4617/2014**

New Delhi this the 20th day of May, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Kalpana Prajapati,
D/o Ganga Sahay,
Age 33 years,
R/o II Floor B-5,
Gali No.4, East Arjun Nagar,
Karkardooma, Shahadra,
Delhi-110032

(Applied for the post of TGT,
Sanskrit (Male) (14/13)
OMR Sheet No. 104490
Rejection List Sr. No.20

- Petitioner

(By Advocate: Mr. Sachin Kumar Jain)

VERSUS

1. Anindo Majumdar,
Chairman,
Delhi Subordinate Service Selection Board,
FC-18, Institutional Area,
Karkardooma, Delhi-110 092
2. Rajesh Chopra,
Secretary,
Delhi Subordinate Service Selection Board,
FC-18, Institutional Area,
Karkardooma, Delhi-110 092
3. Padmini Singla,
Director,
Govt. of NCT of Delhi,
Dirctorate of Education,
Old Delhi Secretariat Buildng
Timar Pur, Delhi-110 054

-Respondents

(By Advocates:Ms. Sangita Rai with Mr. Pradeep Singh Tomar)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

When this matter is taken up for hearing, both sides submit that the orders of this Tribunal have been fully complied with. Accordingly, the Contempt Petition is closed. Notices are discharged.

**(Dr. B.K. Sinha)
Member (A)**

**(V. Ajay Kumar)
Member (J)**

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**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 126/2016
OA No. 3361/2015**

New Delhi this the 13th day of May, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

(By Advocate: Mr. Manoj Sharma)

VERSUS

(By Advocate: Ms. Neetu Mishra for Ms. Rashmi Chopra)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard both sides.

2. The present Contempt Petition is filed complaining non-implementation of the orders of this Tribunal dated 09.09.2015 in OA No. 3361/2015 wherein this Tribunal disposed of the OA as under:-

“Para 4.”

3. The respondents, vide their compliance affidavit, submits that they have fully complied with the orders of this Tribunal by taking a final view in the matter vide Annexure R/1 order dated 04.04.2016.

3. In the circumstances and in view of substantial compliance by the respondents, the CP is closed. Notices

are discharged. However, the applicant is at liberty to question the order now passed, if he is still aggrieved, in accordance with law.

**(Dr. B.K. Sinha)
Kumar)
Member (A)
(J)**

**(V. Ajay
Member**

/lg/

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 121/2016
OA No. 1755/2014**

New Delhi this the 13th day of May, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

(None)

VERSUS

(By Advocate: Mr. N.K. Singh for Ms. Avnish Ahlawat)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

There was no representation for the petitioner on 29.01.016, 08.03.2016, 18.04.2016 and 19.04.2016. Even on the revised call, there is no representation on behalf of the petitioner. The present Contempt Petition is filed alleging non-implementation of the orders of this Tribunal dated 28.05.2014 in OA No. 1755/2014 whereunder this Tribunal disposed of the OA as follows:-

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2. Learned counsel for the respondents, vide their compliance affidavit dated 13.05.2016 which is handed over today, while drawing attention of this Tribunal to the order dated 27.05.2015 whereunder they have considered the case of the applicant, submits that they

have fully complied with the orders of this Tribunal and accordingly prays for dismissal of the present Contempt Petition.

3. In the circumstances and in view of substantial compliance by the respondents, the CP is closed. Notices are discharged. However, the applicant is at liberty to question the order now passed, if he is still aggrieved, in accordance with law.

**(Dr. B.K. Sinha
Kumar)
Member (A)
(J)**

**(V. Ajay
Member**

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Central Administrative Tribunal Principal Bench, New Delhi

**RA No. 114/2014
OA No. 792/2012**

New Delhi this the 19th day of May, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

1. Union of India,
Through the Secretary,
Ministry of Home Affairs,
Department of Official Language,
4th Floor, NDCC-II Building,
Jai Singh Road, New Delhi-110001

2. The Joint Secretary,
Ministry of Home Affairs,
Department of Official Language,
4th Floor, NDCC-II Building,
Jai Singh Road, New Delhi-110001

-Review

Applicants

(By Advocate: Mr. B.K. Berera)

VERSUS

1. Dr. C.P. Singh Sengar,
S/o Shri O.S. Sengar,
R/o Flat No.232, Sec.13,
Pocket-B, Dwarka, Phase-2
New Delhi
2. Ku. Rakesh Sharma,
D/o Late Shri R.P. Sharma,
R/o 20/5, Lodi Colony,
New Delhi
3. Smt. Veena Chaturvedi,
W/o Sh. Bishan Caturadi,
R/o Bungalow 6-C, Press Block,
Delhi

Respondents

(By Advocate: Mr. Yogesh Sharma)

O R D E R (Oral)**Mr. V. Ajay Kumar, Member (J):**

When this matter was taken up for hearing, the learned counsel for the reviews applicants submit that since the orders of this Tribunal have been complied with by them, the Review Application does not survive further. Accordingly, the Review Application is closed. No costs.

**(Dr. B.K. Sinha)
Kumar)
Member (A)
(J)**

**(V. Ajay
Member**

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**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 1401/2015

New Delhi this the 19th day of May, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Shri Kishan Lal,
S/o Shri Tundi,
Aged about 58 years,
R/o H.No.173D, Punjab Lines,
Railway Colony, Ghaziabad
And working as Keyman under
Respondnet no.4; presenty
Posted at Ghaziabad, UP
Applicant

(By Advocate: Mr. S.S. Tiwari)

VERSUS

1. Union of India through
General Manager, Northern Railway,
Baroda House, New Delhi
2. Divisional Railway Manager (Delhi Division)
Northern Railway,
State Entry Road, New Delhi
3. Chief Personnel Officer,
Northern Railway,
Baroda House
New Delhi
4. ADEN, Northern Railway,
Ghaziabad, UP
5. Permanent Way Inspector (II),
Northern Railway,
Ghaziabad, UP

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Respondents

(By Advocate: Mr. M.R. Junedi for Mr. S.M. Arif)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

When this matter was taken up for hearing, the learned counsel for the applicant submits that the applicant already died and hence the OA may be dismissed as abated. Accordingly, the OA is dismissed as abated. No costs.

**(Dr. B.K. Sinha)
Kumar)
Member (A)
(J)**

**(V. Ajay
Member**

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